

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE
GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

....

New Delhi, Dated: 8-5-85

NOTIFICATION
INCOME-TAX

No. 6218 (F.NO.261/3/84-ITJ): In exercise of the powers conferred by sub-section(1) of Section 121A of the Income-tax Act, 1961(43 of 1961), sub-section(2A) of Section 4 of the Estate Duty Act 1953(34 of 1953) and all other powers enabling it in this behalf, the Central Board of Direct Taxes hereby makes the following amendments in their notification No.6090(F.NO.261/3/84-ITJ) dated 31.12.84.

In the schedule appended to the said notification, under column 2, against the jurisdiction of CIT(A)-III, Delhi, item No.(1) shall be substituted as follows:

- "1. Appellate Controller of Estate Duty having exclusive jurisdiction over the Assistant Controllers of Estate Duty within the jurisdiction of Controller of Estate Duty Delhi, Delhi(C), Jaipur, Agra, Allahabad, Kanpur, Meerut and Rohtak."

This Notification shall take retrospective effect from 1.1.1985.

(A.K. GARG)
Under Secretary
Central Board of Direct Taxes

To
The Manager,
Govt. of India Press,
Mayapuri, New Delhi.

Copy to:

1. The Chief Commissioner of Income-tax, New Delhi.
2. The Registrar, Income-tax Appellate Authority, New Delhi.